

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 6
(IB)-1479(PB)/2019

IN THE MATTER OF:

A.N Exflame Fire Protection Pvt. Ltd.

.... Applicant/petitioner

Vs.

Unnati Fortune Holdings Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 14.06.2019

Coram:

SH. R. VARADHARAJAN,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Gaurav Arora, Adv.

ORDER

It has been brought to our notice that in respect of the corporate debtor CIR Process has already been initiated on 05.04.2019 admitting CP No. (IB)-45(PB)/2018 and consequently the corporate debtor has approached Hon'ble the Supreme Court and obtained stay order with respect to the proceedings before this Tribunal. It is stated that next date of hearing fixed before Hon'ble the Supreme Court is for 14.07.2019.

Accordingly, hearing in this matter is deferred to 05.08.2019.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)